

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-52/ND/2017

In the matter of :

Icube Projects

.. PETITIONER

Vs.

Luminous Power Technologies (P) Limited

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 13.2.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor : Mr. Anshul Rawat, Advocate for Op. Creditor

For the Respondent/Corporate Debtor :
For the Intervener - :

ORDER

Learned Counsel for the petitioner is present and seeks to withdraw this petition. Taking into consideration the said representation and in view of the Rule-8 of Insolvency & Bankruptcy Board of India (Application to Adjudicating Authority) Rules, 2016, the petition stands dismissed as withdrawn.

Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit